

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 265  
ANSWERED ON THURSDAY, THE 8<sup>TH</sup> DECEMBER, 2022**

**PENDING COURT CASES**

**265. SHRI NEERAJ SHEKHAR:**

**Will the Minister of LAW AND JUSTICE be pleased to state :-**

- (a) whether 4.67 crore cases are pending in various courts in the country;
- (b) if so, the details thereof as on date, State-wise;
- (c) the details of new cases filed in various courts and disposed of during 2022 till date; and
- (d) the details of the number and percentage of cases in the country as on date wherein Central/State Governments are party, State-wise?

**ANSWER**

THE MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)

**(a) & (b):** According to information obtained from the Supreme Court of India, as on 29.11.2022, the number of cases pending is 69744. The number of cases pending as on 05.12.2022 in the High Courts and District & Subordinate Courts is at *Annexure-I* and *Annexure-II*, respectively.

**(c):** As per information received from the Supreme Court of India, the number of cases filed and disposed in various courts during 2022 is as under:-

<b>Name of the Courts</b>	<b>Cases filed during 2022</b>	<b>Cases disposed during 2022</b>
Supreme Court* (as on 31.10.2022)	28651	29109
High Courts* (as on 30.09.2022)	1540254	1494201
District & Subordinate Courts* (as on 30.09.2022)	19377109	17624307

\* Source Supreme Court of India

**(d):** The Government has been in the forefront to promote an alternative system to dispose of cases out of the court where the Government is a party and between private parties. A legal framework for the resolution of disputes through Alternative Dispute Resolution (ADR) has been provided under the Section 89 of the CPC. Besides, the Arbitration and Conciliation Act, 1996 recourse to ADR can be taken under the Companies Act, 2013, the Commercial Courts Act, 2015, the Real Estate (Regulation and Development) Act, 2016, the Consumer Protection Act, 2019, to name a few. The parties can resolve their dispute outside the courts by using the ADR mechanism provided by the law.

As regards commercial disputes, where both parties are government/department or where one party is government/department and other is one of its instrumentalities (CPSEs/Boards/Authorities, etc.), the Department of Legal Affairs has issued a guideline namely, “Administrative Mechanism for Resolution of Disputes (AMRD)”. The AMRD applies to any/all dispute(s), other than those related to taxation, between central government ministries/departments and other ministries/ departments/organization(s)/subordinate/attached offices/ autonomous and statutory bodies, etc., under their administrative supervision/control. As per the Department of Legal Affairs, the total number of pending cases in various courts are 6.17 lakhs on Legal Information Management & Briefing System (LIMBS Portal) where Union of India is a party.

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**STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF RAJYA SABHA UNSTARRED QUESTION NO. 265 FOR ANSWER ON 08.12.2022 REGARDING 'PENDING COURT CASES'.****High Court Wise Pendency as on 05.12.2022**

<b>S.No</b>	<b>Name of the High Court</b>	<b>Civil Cases</b>	<b>Criminal Cases</b>	<b>Total</b>
1.	Allahabad High Court	542336	460544	1002880
2.	Bombay High Court	489624	99093	588717
3.	Calcutta High Court	173732	29050	202782
4.	Gauhati High Court	45215	11537	56752
5.	High Court for State of Telangana	214369	33484	247853
6.	High Court of Andhra Pradesh	199318	34470	233788
7.	High Court of Chhattisgarh	56788	30948	87736
8.	High Court of Delhi	73335	29112	102447
9.	High Court of Gujarat	102721	54383	157104
10.	High Court of Himachal Pradesh	76308	11662	87970
11.	High Court of Jammu and Kashmir	36125	7273	43398
12.	High Court of Jharkhand	38075	45961	84036
13.	High Court of Karnataka	245872	46369	292241
14.	High Court of Kerala	154909	39113	194022
15.	High Court of Madhya Pradesh	257388	158414	415802
16.	High Court of Manipur	4242	446	4688
17.	High Court of Meghalaya	970	132	1102
18.	High Court of Orissa	119240	41769	161009
19.	High Court of Punjab and Haryana	273163	164267	437430
20.	High Court of Rajasthan	449759	164044	613803
21.	High Court of Sikkim	135	30	165
22.	High Court of Tripura	1511	151	1662
23.	High Court of Uttarakhand	24783	18389	43172
24.	Madras High Court	483899	51736	535635
25.	Patna High Court	108859	98058	206917
	<b>Total</b>	<b>4172676</b>	<b>1630435</b>	<b>5803111</b>

Source:- National Judicial Data Grid (NJDG)

**STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF RAJYA SABHA UNSTARRED QUESTION NO. 265 FOR ANSWER ON 08.12.2022 REGARDING 'PENDING COURT CASES'.****Details of Pending Cases in the country State / UT-wise as on 05.12.2022**

S.No	Name of the State	Civil Cases	Criminal Cases	Total Cases
1.	Andaman and Nicobar	3139	8996	12135
2.	Andhra Pradesh	412290	402880	815170
3.	Arunachal Pradesh*	--	--	--
4.	Assam	93048	394537	487585
5.	Bihar	507274	2931567	3438841
6.	Chandigarh	23025	55042	78067
7.	Chhattisgarh	75275	325912	401187
8.	Delhi	248904	1044983	1293887
9.	Diu and Daman	1430	1468	2898
10.	DNH at Silvassa	1858	1921	3779
11.	Goa	25643	30159	55802
12.	Gujarat	425915	1304109	1730024
13.	Haryana	452311	973766	1426077
14.	Himachal Pradesh	153231	317782	471013
15.	Jammu and Kashmir	98290	197627	295917
16.	Jharkhand	90114	431796	521910
17.	Karnataka	904002	974445	1878447
18.	Kerala	510526	1349431	1859957
19.	Ladakh	640	478	1118
20.	Lakshadweep*	---	---	---
21.	Madhya Pradesh	392136	1561595	1953731
22.	Maharashtra	1556337	3378238	4934575
23.	Manipur	8005	4244	12249
24.	Meghalaya	4518	11713	16231
25.	Mizoram	2323	2836	5159
26.	Nagaland	578	2398	2976
27.	Odisha	301755	1255255	1557010
28.	Puducherry	13015	19902	32917
29.	Punjab	400250	518283	918533
30.	Rajasthan	528985	1586472	2115457
31.	Sikkim	656	1195	1851
32.	Tamil Nadu	759100	669989	1429089
33.	Telangana	419915	623991	1043906
34.	Tripura	11213	28294	39507
35.	Uttar Pradesh	1857821	9093207	10951028
36.	Uttarakhand	44529	284805	329334
37.	West Bengal	607743	2093001	2700744
<b>Total</b>		<b>10935794</b>	<b>31882317</b>	<b>42818111</b>

\*Data on District and Subordinate Courts in the State of **Arunachal Pradesh** and Union Territories of **Lakshadweep** are not available on the web-portal of NJDG

